

FORMB**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GOVIND ELECTRICA PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	GOVIND ELECTRICA PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	2nd May, 2016
3.	Authority under which corporate debtor is incorporated registered	Registrar of companies, NCT of Delhi & Haryana.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51909HR2016PTC063904
5.	Address of the registered office and principal office (if any) of corporate debtor	SSI Plot No. 10, Market No. 5, NIT Faridabad, Haryana-121001.
6.	Date of closure of Insolvency Resolution Process	10.06.2025
7.	Liquidation commencement date of corporate debtor	11.06.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Name: MAST RAM Registration No: IBBI/IPA-002/IP-00211/2017-2018/10664.
9.	Address and e-mail of the liquidator, as registered with the Board.	M.R. CHECHI & ASSOCIATES COMPANY SECRETARIES SCO-35, First Floor, Sector-20 C, Chandigarh-160020. mrchechi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	MAST RAM, LIQUIDATOR SCO-35, First Floor, Sector-20 C, Chandigarh-160020. liquidator.govindelectrica@gmail.com
11.	Last date for submission of claims	11.07.2025

Notice is hereby given that the National Company Law Tribunal (NCLT), Chandigarh Bench, Court-II has ordered the commencement of liquidation of the **M/s Govind Electrica Private Limited** on **10th June, 2025**

The stakeholders of **M/s Govind Electrica Private Limited** are hereby called upon to submit their claims with proof on or before July 11, 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place: Chandigarh
Date: June 12, 2025



Mast Ram, Liquidator

For Govind Electrica Private Limited

Reg. No.: IBBI/IPA-002/IP-N00211/2017-2018/10664

CAN FIN HOMES LTD.
 SCS-3, 1st Floor, Sector-14, Sonapat-131001, Ph: 0130-2235101, M. 7625079179 Email: sonapat@canfinhomes.com
 CIN No. L85110KA1987PLC008699

APPENDIX- IV-A [See provision to rule 8 (6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) & Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Sonapat Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 17.07.2025, for recovery of Rs. 42,97,429/- (Rupees Forty Two Lakh Ninety Seven Thousand Four Hundred Twenty Nine Only) due to Can Fin Homes Ltd. from Vidya Sagar, Deepmala, Satish Kumar (Borrowers) as on 12.06.2025, together with further interest and other charges thereon. The reserve price will be Rs. 5,50,000/- (Rupees Five Lakh Fifty Thousand Rupees Only) and the earnest money deposit will be Rs. 55,000/- (Rupees Fifty Five Thousand Rupees Only).

Description of the property
 HOUSE NO. B-11/224 & 226, KOT MOHALLA, SONEPAT HARYANA 131001
 The boundaries of the property are as under:-
 East:- House of LRs of Sewa Ram and LRs of Punnu Ram.
 West:- Door of the House & Gali Rasta.
 North:- House of Gela Ram.
 South:- House of LRs of Punnu Ram.
 Encumbrances: NIL

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>).
 Link for participating in e-auction : www.bankeauctionwizad.com

Date : 12.06.2025 **Sd/-**
Place: Sonapat **Authorized Officer, Can Fin Homes Ltd.**

SHRIRAM FINANCE LIMITED
 CIN No. L65191TN1979PLC007874

Reg. Off. : Shri Tower, Plot No. 14A, South Phase, Industrial Estate, Guindy, Chennai - 600032, Tamilnadu, **Admn.Off:** 6th Floor (Level 2), Building No. Q2, Aarum Q Parc, Gen 4/1, TTC, Thane Belapur Road, Ghansoli, Navi Mumbai - 400710.

GOLD LOAN AUCTION NOTICE

The below mentioned borrowers have been issued notices to pay their outstanding amounts towards the **Loan against Gold Ornaments ("Facility")** availed by them from **Shriram Finance Ltd (SFL)**. Since the borrowers have failed to repay their dues under the facility, we will be conducting an auction of the Pledged Gold Ornaments on **23rd JUNE 2025 (Auction Date)** in the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate Legal Proceedings. SFL has the authority to remove any of the following accounts from the auction without prior intimation.

LOAN NUMBER	PARTY NAME	LOAN NUMBER	PARTY NAME
CDRWAPJ2407030005	ASHOK KUMAR	CDRWARE2408120001	MINTU
CDRWAPJ2411050010	ABHIJEET	CDRWAPJ2409120001	VIKRAM SINGH
CDRWAPJ2412070002	NAVEEN KUMAR	CDRWAPJ2408130005	HARASH KUMAR
CDRWAPJ2407100001	YOGESH	CDRWARE2501140004	PAHUL KUMAR
CDRWAPJ2412110002	CHETAN RAO	CDRWAPJ2411190003	RAHVEEN KUMAR
CDRWAPJ2407120004	SANDEEP KUMAR	CDRWAPJ2501200004	RAHUL KUMAR
CDRWARE2501200003	DEVENDER	CDRWAPJ2407200002	ARUN KUMAR
CDRWARE2408290001	PAWAN KUMAR	CDRWARE2501280004	BHOOP SINGH

LOAN NUMBER **PARTY NAME**
 CDRWARE2501200005 **PRAVESH KUMAR**

AUCTION WILL BE HELD AT GURGOAN BRANCH OFFICE - SCS - 118 NEAR BY BRASS MARKET REWARI HARYANA - 122001 AUCTION TIME: 11.30 AM

Please note if the auction does not get completed on the same day due to any other reason, then the auction would continue on the subsequent working day on the same Terms and Conditions.
 If the Customer is deceased, all the conditions pertaining to auction will be applicable to his / her legal heir(s).
For Further information, Terms and Conditions and for getting registered to participate in the auction interested buyers may contact DEEPAK KUMAR SHARMA SFL. 9729220525.

Date: 13.06.2025 **Sd/-**
Place: REWARI **Shriram Automall India Limited Auctione**
for Shriram Finance Ltd

KMC LEGAL VENTURE
ADVOCATES AND SOLICITORS
MUMBAI OFFICE
 Advocates & Solicitors
 102 & 102-A, Commerce House
 Nagindas Master Road,
 Fort, Mumbai-400 001
 Tel. Office: 022-35120398/022-35120399 /FAX: 022-22834817,
 Email: kmclaraventureArediffmail.com

Ref: KMC/TC/2025/78 10.05.2025

1. Behl Hospital
 Through its Proprietor Adarsh Behl B-128, Naraina Vihar, Delhi: 110028
AND ALSO AT : 52/43, 1st Floor, Punjabi Bagh, Delhi-110026

2. Adarsh Behl
 B-128, Naraina Vihar, Delhi: 110028

3. Mahur Behl
 B-128, Naraina Vihar, Delhi: 110028

SIR/MADAM,

Re: In the High Court of Judicature at Bombay Ordinary Original Civil Jurisdiction
 ARBITRATION APPLICATION (L) NO. 33863 OF 2024

TATA Capital Limited **....Applicants**
V/s
BEHL HOSPITAL & OTHERS **.....Respondents**

We are concerned for the Applicants in the above matter.

The above matter had come up for hearing on Board on 29.04.2025 before His Lordship Mr. Justice Somashekhar Sundaresan, when the Court directed that the Notice be served upon the un-served Respondent by way of the mode of substituted service.

In view thereof we request each of you to note that the above matter will now come up on Board for hearing on **10.06.2025** before His Lordship Mr. Justice Somashekhar Sundaresan, or any other Hon'ble Judge who may be assigned such matters, when each of you may remain present either by yourselves or through an authorized representative entitled to practice in the Hon'ble High Court.

Kindly therefore treat this as a Notice of hearing of the above matter. You are further requested to note that no further Notice of hearing of the above matter will be served upon each of you unless specifically directed by the Court and that we will press for necessary reliefs as more particularly stated in the Arbitration Application which on the date of hearing of the matter, if each or either of you fail to remain present at the time of hearing of the above matter.

Yours faithfully
 KMC Legal Venture
 Partner
 Advocates for the Applicants

KMC LEGAL VENTURE
ADVOCATES AND SOLICITORS
MUMBAI OFFICE
 Advocates & Solicitors
 102 & 102-A, Commerce House
 Nagindas Master Road,
 Fort, Mumbai-400 001
 Tel. Office: 022-35120398/022-35120399 /FAX: 022-22834817,
 Email: kmclaraventureArediffmail.com

Ref: KMC/TC/2025/78 10.05.2025

1. Krishna Construction Company
 Office No: 2A and 2B, 1st Floor, City Plaza Plot No: 39 & 40, Colony, Opposite S.N. Medical College, S.N. Medical College, Jodhpur, Rajasthan

2. Sagar Birla
 S/o Sharad Birla, 12124D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

3. Sharad Birla
 12244D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

4. Shashi Birla
 12244D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

SIR/MADAM,

Re: In the High Court of Judicature at Bombay Ordinary Original Civil Jurisdiction
 ARBITRATION APPLICATION (L) NO. 33960 OF 2024

TATA Capital Limited **....Applicants**
V/s
KRISHNA CONSTRUCTION COMPANY & OTHERS **.....Respondents**

We are concerned for the Applicants in the above matter.

The above matter had come up for hearing on Board on 29.04.2025 before His Lordship Mr. Justice Somashekhar Sundaresan, when the Court directed that the Notice be served upon the un-served Respondent by way of the mode of substituted service.

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Ref: KMC/TC/2025/78 10.05.2025

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 S/o Sharad Birla, 12124D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

3. Sharad Birla
 12244D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

4. Shashi Birla
 12244D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

SIR/MADAM,

Re: In the High Court of Judicature at Bombay Ordinary Original Civil Jurisdiction
 ARBITRATION APPLICATION (L) NO. 33960 OF 2024

TATA Capital Limited **....Applicants**
V/s
KRISHNA CONSTRUCTION COMPANY & OTHERS **.....Respondents**

We are concerned for the Applicants in the above matter.

The above matter had come up for hearing on Board on 29.04.2025 before His Lordship Mr. Justice Somashekhar Sundaresan, when the Court directed that the Notice be served upon the un-served Respondent by way of the mode of substituted service.

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Ref: KMC/TC/2025/78 10.05.2025

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SIR/MADAM,

Re: In the High Court of Judicature at Bombay Ordinary Original Civil Jurisdiction
 ARBITRATION APPLICATION (L) NO. 33960 OF 2024

TATA Capital Limited **....Applicants**
V/s
KRISHNA CONSTRUCTION COMPANY & OTHERS **.....Respondents**

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 12244D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

4. Shashi Birla
 12244D, Chopasan Housing Board, Jodhpur, Rajasthan: 342 008

SIR/MADAM,

Re: In the High Court of Judicature at Bombay Ordinary Original Civil Jurisdiction
 ARBITRATION APPLICATION (L) NO. 33960 OF 2024

TATA Capital Limited **....Applicants**
V/s
KRISHNA CONSTRUCTION COMPANY & OTHERS **.....Respondents**

We are concerned for the Applicants in the above matter.

The above matter had come up for hearing on Board on 29.04.2025 before His Lordship Mr. Justice Somashekhar Sundaresan, when the Court directed that the Notice be served upon the un-served Respondent by way of the mode of substituted service.

In view thereof we request each of you to note that the above matter will now come up on Board for hearing on **10.06.2025** before His Lordship Mr. Justice Somashekhar Sundaresan, or any other Hon'ble Judge who may be assigned such matters, when each of you may remain present either by yourselves or through an authorized representative entitled to practice in the Hon'ble High Court.

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Yours faithfully
 KMC Legal Venture
 Partner
 Advocates for the Applicants

PUBLIC ANNOUNCEMENT

M/S ALPHA PECIFIC ENGINEERS PRIVATE LIMITED
 Appointment of Resolution Professional in place of Interim Resolution Professional acting as Resolution Professional u/s 16(5)

This is to inform all the stakeholders that as per order of NCLT, order no. IB-3458(ND)/2019, Dated 06.06.2025, the Interim Resolution Professional acting as Resolution Professional u/s 16(5) appointed for the Corporate Insolvency Resolution Process of M/s Alpha Pacific Engineers Private Limited has been replaced by following Resolution Professional.

Details of Resolution Professional:-
Name : Navneet Kumar Gupta
Registration No. : IBI/PA-001/IP-P00001/2016-17/10009
Email : ALPHAPECIFICUNDERCIRP@minervaresolutions.com
Office Address : Unit No. 2, Block D1, Golf Link DDA, Sector 23B, Pocket 8, Dwarka, New Delhi-110077

All further correspondence, submissions, and communications related to the CIRP should be directed to the Resolution Professional at the above-mentioned contact details.

Sd/-
Navneet Kumar Gupta
Regn. No.: IBI/PA-001/IP-P00001/2016-17/10009

FORM B
PUBLIC ANNOUNCEMENT
 [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF GOVIND ELECTRIC PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	GOVIND ELECTRIC PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	2nd May, 2016
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, NCT of Delhi & Haryana
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51909HR2016PTC063904
5. Address of the registered office & principal office (if any) of Corporate Debtor	SSI Plot No. 10, Market No. 5, NIT Faridabad, Haryana-121001
6. Date of closure of Insolvency Resolution Process	10.06.2025
7. Liquidation commencement date of Corporate Debtor	11.06.2025
8. Name & Registration Number of Insolvency Professional acting as Liquidator	MAST RAM Regn. No. IBI/PA-002/IP- 00211/2017-2018/10664
9. Address and Email of the liquidator as registered with the Board	M.R. Chechi & Associates Company Secretaries SCO-35, First Floor, Sector-20 C, Chandigarh-160020 Email: mrchechi.up@gmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	MAST RAM, LIQUIDATOR SCO-35, First Floor, Sector-20 C, Chandigarh-160020 Email: liquidator.govindelectrica@gmail.com
11. Last date for submission of Claims	11.07.2025

Notice is hereby given that the National Company Law Tribunal (NCLT), Chandigarh Bench, Court-II has ordered the commencement of liquidation of the **Govind Electric Private Limited** on 10th June, 2025. The stakeholders of **Govind Electric Private Limited** are hereby called upon to submit their claims with proof on or before **July 11, 2025**, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
MAST RAM
 Liquidator for Govind Electric Private Limited
Regn. No.: IBI/PA-002/IP-N00211/2017-2018/10664

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45129420001353	1) Mr. Yogesh Vijay (Applicant), 2) Mrs. Shipra Gupta (Co- Applicant)	07.04.2025 Rs.21,91,721/- (Rupees Twenty One Lakh Ninety One Thousand Seven Hundred and Twenty One Only) as on 03.04.2025	Date: 11.06.2025 Time: 01:25 P.M. Symbolic Possession

Description of the Property: All that piece and parcel of the Immovable Property House No.E-104/773, Area Measuring 55 Sq.yards i.e. 45.98 Sq.mtrs. Total Covered Area 100 Sq.mtrs., Comprised in Khastha No.553 Min. situated at Pappu Colony, Village Bhopura, Pargana Loni, Tehsil & District Ghazabad. Owned by Mr. Yogesh Vijay, S/o. Mr. Moti Lal Vijay, Bounded as: **North: East: Plot No.E-102 Mr. Baleswar, South: West: Plot No.E-774, Tarawati, South/ East: Other's Property, North/ West: Road 15 Ft.**

Whereas the Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Delhi NCR **Sd/- Authorised Officer.**
Date: 13.06.2025 **For Jana Small Finance Bank Limited**

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
 Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

बैंक ऑफ़ इंडिया Bank of India BOI **Zonal Office: Taj Nagri, Fatehabad Road, Agra**

NOTICE FOR PUBLIC AUCTION OF PLEDGED GOLD ORNAMENTS/ ARTICLES

It is hereby brought to the notice of the following gold loan borrowers, their legal heirs, persons engaged in business of gold ornaments/ articles and general public that in spite of repeated reminders/ notices by the Bank, the following borrowers are not repaying their dues to the Bank.

Notice is hereby published that if they fail to deposit all their dues in their respective gold loan accounts (including up-to-date interest and all costs charges/ expenses) by 10-07-2025, then from 11:00 AM of 11.07.2025, their pledged gold ornaments/ articles will be put up for public auction in the branch premises. For this, Bank shall not be held responsible for any inconvenience or damage caused to the concerned borrowers and no allegations or representations will be entertained from any borrowers in this regard.

Persons interested to take part in the bidding should deposit Rs.500/- (Rupees Five Hundred only) with the Branch Manager before the scheduled time/ date towards earnest money. Persons having taken part in final bidding must be able to deposit full amount to the Bank within 48 hours, failing which their earnest money, deposited with the Bank will be forfeited. Bank reserves the right to cancel the auction without assigning any reasons in case, the bidding price so arrived at, is observed to be low or inadequate. Further, if need be, Bank reserves the right to change the date, time or place of the above scheduled auction or cancel the same without assigning any reasons thereon.

Branch	Mobile No.	Account No.	Name of the Borrower	Address	Gross weight of the Gold	Purity of the Gold
New Agra, Agra	9917079200	725377610000052	Mr. Anand Yadav S/o Arun Yadav	Add.1- House No. 64, Tanishq's Rajshri Estate, Dayalbagh, Agra. Add.2- D-75, Jai Ram Bagh, Dayalbagh, Agra	38.00 Gm	22 Carat 2,39,839/-

Date: 13-06-2025 **Place: Agra** **Branch Manager**

DEUTSCHE BANK AG
 Appendix IV [Rule 8 (1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the **Deutsche Bank AG** under the Securitisation and Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") having its registered office at Ground & 14th Floor, Hindustan Times House, 18-20, K.G Marg, New Delhi-110 001. The undersigned under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers on below mentioned date, to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general, that the undersigned has taken **symbolic/ constructive possession** of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rule on said date.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the **Deutsche Bank AG** for an amount mentioned herein below beside with future interest and other expenses, cost, charges etc against the under mentioned account.

Name of the Borrower/s / Guarantor/s	Description of the Immovable Property	Date of Demand Notice
Borrower :- D X B Enterprises Shakuntla Devi, Sahil Gupta & Babita Gupta	First Floor portion of Free Hold built up property no. C-144 (Block No. C, Plot No. 144) measuring area 158.86 Sq. Mtrs. situated in the layout plan of Delhi School Teachers Co-operative House Building Society Ltd. in the colony known as Suraj Mahal Vihar, in the village Karkardooma, Ilaga Shahdara, Delhi-110092 which is butted and bounded as: On The North: Property No. C-143; On The South: Property No. C-145; On The East: Road 30 Ft. Wide; On The West: Service Lane	05.04.2025
Borrower :- Kone Enterprises Shakuntla Devi, Satender Kumar Gupta & Babita Gupta	Outstanding Amount for D X B Enterprises:- Rs. 3,08,51,012.79 (Rupees Three Crore Eight Lacs Fifty-One Thousand Twelve and Paise Seventy Nine Only), as on 04.04.2025 and interest thereon. Outstanding Amount for Kone Enterprises:- Rs. 2,06,01,197.00 (Rupees Two Crore Six Lacs One Thousand One Hundred Ninety Seven Only), as on 04.04.2025 and interest thereon.	11.06.2025

Date: 13.06.2025 **Place: Delhi** **Natansh Kr. Pal - Authorized Officer, Deutsche Bank A.G.**

NOTICE

Whereas, The undersigned being the Authorized Officer of the **Deutsche Bank AG** under the Securitisation and Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") having its registered office at Ground & 14th Floor, Hindustan Times House, 18-20, K.G Marg, New Delhi-110 001. The undersigned under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers on below mentioned date, to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general, that the undersigned has taken **symbolic/ constructive possession** of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rule on said date.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the **Deutsche Bank AG** for an amount mentioned herein below beside with future interest and other expenses, cost, charges etc against the under mentioned account.

Name of the Borrower/s / Guarantor/s	Description of the Immovable Property	Date of Demand Notice
Borrower :- D X B Enterprises Shakuntla Devi, Sahil Gupta & Babita Gupta	First Floor portion of Free Hold built up property no. C-144 (Block No. C, Plot No. 144) measuring area 158.86 Sq. Mtrs. situated in the layout plan of Delhi School Teachers Co-operative House Building Society Ltd. in the colony known as Suraj Mahal Vihar, in the village Karkardooma, Ilaga Shahdara, Delhi-110092 which is butted and bounded as: On The North: Property No. C-143; On The South: Property No. C-145; On The East: Road 30 Ft. Wide; On The West: Service Lane	05.04.2025
Borrower :- Kone Enterprises Shakuntla Devi, Satender Kumar Gupta & Babita Gupta	Outstanding Amount for D X B Enterprises:- Rs. 3,08,51,012.79 (Rupees Three Crore Eight Lacs Fifty-One Thousand Twelve and Paise Seventy Nine Only), as on 04.04.2025 and interest thereon. Outstanding Amount for Kone Enterprises:- Rs. 2,06,01,197.00 (Rupees Two Crore Six Lacs One Thousand One Hundred Ninety Seven Only), as on 04.04.2025 and interest thereon.	11.06.2025

Date: 13.06.2025 **Place: Delhi** **Natansh Kr. Pal - Authorized Officer, Deutsche Bank A.G.**

NORTHERN RAILWAY CORRIGENDUM

Ref: i) Tender Notice No. 05/2025-26 dated 17.04.2025
 ii) Tender No. 15245006A due on 14.07.2025

In reference to above tender, the due date has been extended from 13.06.2025 to 14.07.2025.

All other terms & conditions remain unchanged. The Corrigendum has been published on website www.irops.gov.in

SERVING CUSTOMERS WITH A SMILE **1755/25**

KMC LEGAL VENTURE
ADVOCATES AND SOLICITORS
MUMBAI OFFICE
 Advocates & Solicitors
 102 & 102-A, Commerce House
 Nagindas Master Road,
 Fort, Mumbai-400 001
 Tel. Office: 022-35120398/022-35120399 /FAX: 022-22834817,
 Email: kmclaraventureArediffmail.com

Ref: KMC/TC/2025/74 10.05.2025

1. Shiv Kumar Babbar
 A-75, Ground Floor, Mohan Industry Alarea Mathura Road, Sarita Vihar, New Delhi: 11004
 AND ALSO AT : House No.229, Urban Estate, Opposite Dayal Market, Sector: 07, Gurgaon, Haryana,

INDAG **इन्डैग रबर लिमिटेड**
 सीआईएन : एल74899एशिया701978पीएलसी009038
 भजी. कार्यालय : रोमका हाउस, 11, कम्पनी सीन्टर, साबाल, नई दिल्ली-110017
 फोन : 011-26963172 / 73, फैक्स : 011-2685350 ई-मेल : info@indagrubber.com,
 वेबसाइट : www.indagrubber.com
सूचना
(कम्पनी के इन्विटी शेयरधारकों के ध्यानार्थ)
 कम्पनी के इन्विटी शेयरों का निवेशक शिक्षा एवं निवेशकारिता प्राधिकरण (आईईपीएफ) के
 सीओट खाते में अनिवार्य अंतरण।

पूरा पत्राचार जारी होना चाहिए। आर्य समाज के अंगरेजी विवर प्रमाणित आवाज के संकेत में प्रमाणित मानी जायेगी, जो सीधे रूप में शेयर रखते हैं, जिसका उद्देश्य उनका शेयर को आईडीएफ प्रमाणित के केंद्रित खाते में उक्त निम्नां में निश्चित तरीके से स्थानांतरित करना है।

प्रमाणित शेयरधारक व्यक्त में, कि ऐसे शेयर पर कोई ग्राह्य आवाज, जिसका काटल लाइन रजिस्ट्रार के आईडीएफ खाते में केंद्रित किए जाये। ऐसे शेयर उक्त आईडीएफ खाते में केंद्रित किए जाने पर, सामान्य तौर पर, सामान्य और आईडीएफ खाते में अंतर किए जाये। ऐसे शेयर पर ऐसे केंद्रित के संकेत में कम्पनी के विवर को केंद्रित खाते में आवाज। लायरी शेयरधारक आईडीएफ निम्न में तहत है। नई प्रक्रिया

अद्यतन करने के पश्चात आईडीएफ प्रमाणित के केंद्रित किए जाये शेयर तथा अद्यतन आवाज राशि प्राप्त करने की मांग कर सकते हैं। इन्हें संकेत में मातादाया अद्यतन करने की नई प्रक्रिया www.mca.gov.in/laos पर उपलब्ध है।

इस विधि किसी अतिरिक्त जानकारी/संस्था/संस्था के लिए, संकेत शेयरधारक कम्पनी को ईडीएफ पर लिमिटेड, लेखा, हाउस, 11, कम्प्यूटरी के लिए, साकेत नई दिल्ली-110007, फोन 011-26969173 ई-मेल info@nagabroker.com पर ईडीएफ खाते में नई शेयर लिख सकते हैं अथवा कम्पनी पर ईडीएफ खाते पर शेयर ट्रांसफर एप्लेट नकल/नकल पर नई शेयर लिख सकते हैं। आईडीएफ निम्न की-1659, ए प्रमन तत, ओयल इन्डियन एरिया, फोन-1, नई दिल्ली-110020, फोन 011-26812682-83, ई-मेल admin@skylinerya.com के साथ संपर्क कर सकते हैं।

बीकै के आदेश द्वारा
वस्तु ईडीए शेयर ट्रांसफर
हस्ताक्षर,
कम्पनी सेक्रेटरी

तिथि : 12 जून, 2025
स्थान : नई दिल्ली

उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड
सीआईईन: B165992UP2016PLC082804
पंजीकृत कार्यालय: उत्कर्ष टावर, एनएच-31 (एयरपोर्ट रोड), सेहमल,
पुर, काजी सराय, हरदुआ, वाराणसी, उत्तर प्रदेश, पिन-221105
फोन नं.: +91-542-6605555,
ईमेल: sharing@utkarsh.bank वेबसाइट: www.utkarsh.bank
डाक मतपत्र की सूचना

समस्या को सुलझित किया जाता है। इन बैठकें ने 12 जून, 2025 को डाक मन्पर नोटिस भेजने का काम पूरा कर लिया है। जो बैंक के उन सदस्यों को भेजा जाएगा, जिनका नाम डिर्बॉजिरी, जैसे कि नेशनल सिम्बॉयिटीज (डिपॉजिटरी लिमिटेड (पनपसडीएल) और सेंट्रल डिर्बॉजिरी सर्विसेज (इंडिया सिटीयर्स (एसपीसीडीएल) द्वारा शुक्रवार, 06 जून, 2025 (कट-ऑफ तिथि) द्वारा बनाए गए सदस्यों के रजिस्टर/लाभार्थी लाभार्थियों के रजिस्टर में दर्ज हैं। उन सदस्यों को इलेक्ट्रॉनिक रूप में भेजा जाएगा, जिसका ईमेल पता कोफिन टेक्नोलॉजीज लिमिटेड, रजिस्ट्रार और बैंक के सचिव ट्रांसफर एजेंट (आयटीए/केफिन) या पनपसडीएल/सीडीएसएल या बैंक के पास प्रतीकृत है। जो व्यक्ति कट ऑफ तारीख तक सदस्य नहीं है, उसे डाक मन्पर नोटिस को केवल सदस्यों के उद्देश्य से भेजा जा सकता है। डाक मन्पर नोटिस, व्याख्यात्मक विवरण और ई-वोटिंग निर्देशों के साथ बैंक की वेबसाइट www.utkarsh.com पर, संबंधित स्टॉक एक्सचेंजों की वेबसाइट जैसे बीएसई लिमिटेड www.bseindia.com और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड www.nseindia.com पर और कोफिन की ई-वोटिंग पोर्टल <https://evoting.fintech.com> पर भी उपलब्ध हैं। बैंक के सदस्य लिफाफे नाम कट ऑफ तारीख तक एनपसडीएल और सीडीएसएल द्वारा बनाए गए सदस्यों के रजिस्टर/लाभार्थी लाभार्थियों के रजिस्टर में दिखाई देता है। वे डाक मन्पर नोटिस में निर्दिष्ट प्रस्ताव के संबंध में वोट देने के हकदार होंगे। बैंक ने सदस्यों को इलेक्ट्रॉनिक रूप से अपना वोट डालने में सक्षम बनाने के लिए ई-वोटिंग की सुविधा के लिए कोफिन की मदद किया है। ई-वोटिंग पर विस्तृत प्रक्रिया/निर्देश डाक मन्पर नोटिस में निर्दिष्ट हैं। निम्नलिखित को हिस्से के अनुसार बैंक की चुकता इक्विटी शेयर पूंजी में कट-ऑफ तिथि के अनुसार उम्मेद विदेशी के शेयरों में होंगे, जो बैंकिंग विनियमन अधिनियम, 1949 और आरबीआई (बैंकिंग कंपनियां) के अनुयायी या वोटिंग अधिकारों का अधिग्रहण और धारण) निर्देश, 2023 दिनांक 16 जनवरी, 2023 के प्रासंगिक प्राधान्यों के अधीन होंगे।

निदेशक मंडल ने श्री अविनाश भागुल (एएससी संख्या: 5578, सीओपी संख्या 19862) को नियुक्त किया है, और उनकी अनुपस्थिति में मेसर्स बीएनपी एफ एसोसिएट्स के श्री कलादिवेन्द्रा।

ए। भागवती (एएससी संख्या: 2440, सीओपी संख्या 22856) को श्री के. वैकरंजन (एएससी संख्या: 8897, सीओपी: 12459) को दूरस्थ ई-वोटिंग को निष्काश और पारदर्शी तरीके से संचालित करने के लिए कंपनी सचिवों को संबंधित के रूप में नियुक्त किया है।

संबंधित कंपनी रिपोर्ट बैंक के अध्यक्ष या प्रबंध निदेशक और सीईओ या कंपनी सचिव को सौंपें। ई-वोटिंग के समापन के दो कार्य दिवसों के भीतर पोस्टल बैलट के परिणाम घोषित किए जाएंगे।

संबंधित कंपनी रिपोर्ट के साथ परिणाम बैंक की वेबसाइट www.utkarsh.bank और ब्रॉडवॉरम की ई-वोटिंग वेबसाइट evoting.kfintech.com पर प्रदर्शित किए जाएंगे और साथ ही संबंधित लिंक एसएसएजेंजें जोने बीएसई लिमिटेड को www.bseindia.com और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड को www.nseindia.com पर भी सूचित किया जाएगा, जहां बैंक के इन्विटी शेयर सूचीबद्ध हैं। इसके अतिरिक्त, परिणाम बैंक के पंजीकृत कार्यालय के नोटिस बोर्ड पर भी रखे जाएंगे।

किसी भी प्रश्न/शिकायत के मामले में आप <https://evoting.kfintech.com> के "डाउनलोड" अनुभाग में उपलब्ध सरकारी के लिए अक्षर स्पष्ट उम्मेद जाने वाले प्रश्न (एएसएचए) और ई-वोटिंग उपयोगकर्ता मैनुअल देख सकते हैं या evoting@kfintech.com पर ईमेल भेज सकते हैं। या कोफेन को 1800 3090400 (टोल फ्री) पर कॉल कर सकते हैं।

टाटा कौन्सिल लिमिटेड—आवेदक

बनाम

बहल अस्पताल और अन्यप्रतिवादी

उम उपरोक्त मामले में आवेदकों से सम्बन्धित हैं।

उपरोक्त मामला 29.04.2025 को बोर्ड में माननीय च्याम्पूजी श्री सोमेश्वर सुंदरसन के सम्म सुनुवाई के लिए आया था, जब च्याम्पूजी ने निर्देश दिया था कि नोटिस को प्रतिस्थापित सेवा के माध्यम से अप्रारण प्रतिवादी को दिया जाए।

इसके मनेद्वारे हम आप सभी से अनुरोध करते हैं कि ध्यान दें कि उपरोक्त मामला अब 10.06.2025 को बोर्ड में माननीय च्याम्पूजी श्री सोमेश्वर सुंदरसन या किसी अन्य माननीय न्यायाधीश के सम्म सुनुवाई के लिए आया, जिन्हें ऐसे मामले सौंपे जा सकते हैं, जब आप में से प्रत्येक या तो स्वयं या माननीय उच्च न्यायालय में अभ्यास करने के लिए अधिकृत प्रतिनिधि के माध्यम से उपस्थित हो सकते हैं।

संक्षिप्त रूप से इसे उपरोक्त मामले की सुनुवाई के नोटिस के रूप में मानें। आपसे यह अनुरोध किया जाता है कि उपरोक्त मामले की सुनुवाई का कोई और नोटिस आप में से किसी की तब तक नहीं दिया जाएगा जब तक कि न्यायालय द्वारा विशेष रूप से निर्देशन दिया जाए और यदि आप में से कोई एक या वर्यक व्यक्ति उपरोक्त मामले की सुनुवाई के समय उपस्थित रहने में विफल रहता है, तो हम मामले की सुनुवाई की तिथि पर मध्यस्थता आवेदन में विशेष रूप से बताए गए अनुसार आवश्यक दस्तावेज के लिए दबाव डालेंगे।

आपका

केएमसी लीगल एडवोकेट

तगीदार

आवेदकों के वकील

...आवेदन

बनामान

कृष्णा कंठद्वयशाल मणली एवं अन्य **..प्रतिवादीगण**

हम उपरोक्त मामले में आवेदनकर्ता के हितधितक हैं।

उपरोक्त मामला दिनांक 29-04-2025 को माननीय व्यायामशी श्री सोमशेखर सुंदरेशन के समक्ष सुनवाई के लिए आया था, जब व्यायालत ने निर्देश दिया था कि नॉटिस प्रतिस्थापित सेवा के माध्यम से गैर-सामिली प्रतिवादी को तामिल करवाया जाए।

उपरोक्त के दृष्टिकोण हम आप सभी से अनुरोध करते हैं कि कृपया ध्यान दें कि उपरोक्त मामला अब दिनांक 10-06-2025 को माननीय व्यायामशी श्री सोमशेखर सुंदरेशन के किसी अन्य माननीय व्यायाधीश, जिन्हें ऐसे मामले सौंपे जाएंगे, के समक्ष सुनवाई के लिए बोर्ड के समक्ष प्रस्तुत किया जाएगा, जब आप सभी या तो स्वयं आवेश माननीय उच्च व्यायालत में प्रिप्रेडन करके के हबद्वारा किसी अधिकृत प्रतिनिधि के माध्यम से उपस्थित हो सकते हैं।

आपका कृपया इस सुनवाई को उपरोक्त मामले की सुनवाई की सुचना मालें। आपसे यह भी अनुरोध है कि आप में से किसी को भी उपरोक्त मामले की सुनवाई की कोई और सुचना तब तक नहीं दी जाएगी जब तक कि दिव्याजी द्वारा विशेष रूप से निर्देश न दिया जाए और यदि आप में से कोई एक या कोई भी उपरोक्त मामले की सुनवाई के समय उपस्थित रहने में विफल रहता है, तो हम मध्यस्थता आवेदन में विशेष रूप से वर्णित आवश्यक राहतों के लिए आग्रह करेंगे।

आपका विद्वत्साभान
केएसजी लीगल वेवचर
आवेदक हैं। एवचोकेट्स

The details of Applications received, is scheduled as under:													
Particulars	ASBA Applications					Rejection							Net Valid Applications (C)
	Total Applications received	Application Banked but not in bid data file	Duplicate entries 1 Not banked	Shares Difference	Valid ASBA applications (A)	Multiple Application	Not an Eligible Equity Shareholders of the Company	Applicant's Renounce the RE and Applied Additional	PAN Mis-match	Application with Zero Entitlement	Demat Account suspended for Debit & Credit	Total Particulars of Rejection (B)	
Number of Applications received	1089	0	3	0	1086	6	251	0	0	5	0	262	824
Number of Right Shares applied for	3698275	0	12	0	3698263	1110	55815	3	0	845	0	57773	3640490
Total Amount received for the said application	147931000	0	480	0	147930520	44400	2232600	120	0	33800	0	2310920	145619600

Category	Applications received		Number of Equity Shares Accepted and Allotted against Rights Entitlements (A)			Number of Equity Shares Accepted and Allotted against Additional Rights applied (B)			Total Rights Shares Accepted and Allotted (A+B)		
	Number	%	Number	Amount	%	Number	Amount	%	Number of Rights Shares	Amount	%
Eligible Equity Shareholders	758	69.80	1570369	62814760	98.54	222179	8887160	100	1792548	71701920	98.72
Fraction	28	2.58	26	1040	0	0	0	0	26	1040	0
Renounces	44	4.05	23289	931560	1.46	0	0	0	23289	931560	1.28
Not an eligible equity shareholders of the company	256	23.57	0	0	0	0	0	0	0	0	0
Total	1086	100	1593684	63747360	100	222179	8887160	100	1815863	72634520	100

DECLARER CLAUSE OF USE (DESIGNATED STOCK EXCHANGE): It is to be distantly understood that the permission given by BSE should not, in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE, nor does it certify the correctness or completeness of any contents of Letter of Offer.	
REGISTRAR TO THE ISSUE  PURVA SHAREREGISTRY (INDIA) PRIVATE LIMITED Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India Tel: + 91-22-2301-2518 / 6761 E-mail: newissue@purvashare.com Website: www.purvashare.com SEBI Registration No: INR0000001112 Contact Person: Ms. Deepali Dhuri	ISSUER COMPANY Alan Scott <i>- Innovating across Industries -</i> ALAN SCOTT ENTERPRISES LIMITED (FORMERLY KNOWN AS ALAN SCOTT INDUSTRIES LIMITED) Unit no.302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India Tel: +91-22-61786000/ +91-22-61786001 Email: alanscottcompliance@gmail.com Website: www.thealanscott.com Contact Person: Ms. Sheetal Jagetiya

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

प्रश्न 'बी'
सार्वजनिक घोषणा
[भारतीय विद्यालय और ऋण शोध अक्षमता बोर्ड
(परिसमापन प्रक्रिया) विनियमवली, 2016 का विनियम 12]
नेक्स्टन टेलीविजन प्राइवर लिमिटेड
के हिताधारकों के ध्यानार्थ
प्रासंगिक विवरण

[illegible]

 **भारत सीट्स प्लमेटिड**
सीआईएन: L34300D(L1)1986PLC023540
पंजीकृत कार्यालय: 1, नेल्सन मण्डेला मार्ग, वरसात कुर्छी, नई दिल्ली-110 070
निगमित कार्यालय : मूखण्ड सं. 1, मारुति उद्योग ज्वाइंट वेंचर कॉम्प्लेक्स,
गुरुग्राम- 122015 (हरियाणा), भारत
दूरभाष : 91 9643339870,74,
ई-मेल: Investor relations@bharatseats.net, वेबसाइट: www.bharatseats.com

3. कर्मियों अपने प्रस्तावों का इलेक्ट्रॉनिक मध्यम (रिपोर्ट ई-वोटिंग) द्वारा एजीएम में पेशात किए जाएंगे और प्रस्तावों पर मतदान करने के दौरान अधिकतर का प्रयोग करने की सुविधा प्रदान की जाएगी। कर्मियों ने रिपोर्ट ई-वोटिंग सुविधा प्रदान करने के लिए अधिकृत एजीएम के तहत में भविष्य में रिपोर्टिंग डिवाइजिटी लिमिटेड ("नपुंसकसीधक") की योगावीं 101। सदस्यों अनुरोध है कि वे वोट डालने के लिए ई-वोटिंग के तरीके से संबंधित निर्देशों का पालन करें, जो एजीएम की सूचना में विस्तार से दिए गए हैं।
4. एजीएम में इलेक्ट्रॉनिक मध्यम से वोटिंग की सुविधा भी उपलब्ध होगी और केवल वे सदस्य जो एजीएम में उपस्थित हैं, जो बिन्होंने रिपोर्ट ई-वोटिंग के माध्यम से प्रस्तावों पर मतदान नहीं डाला है और अन्यथा ऐसा करने से प्रतिबंधित नहीं हैं, वे ही एजीएम में वोट कर के पाव योग्य हैं।
5. लॉगिन, पासवर्ड और ई-वोटिंग सहित सूचना और निर्देश शेयरधारकों को भेजे गए नोटिस (एजीएम के लिए नोटिस के लिए नोट सूचना 22) का हिस्सा है। एजीएम में भाग लेने के लिए उसी लॉगिन/केवर्ड/पिन का उपयोग किया जाएगा।
6. रिपोर्ट ई-वोटिंग का विवरण इस प्रकार है :
 - रिपोर्ट ई-वोटिंग शुरू होने की तिथि और समय : 05 जुलाई, 2025 सुबह 09:00 बजे।
 - रिपोर्ट ई-वोटिंग की समाप्ति की तिथि और समय : 05 जुलाई, 2025 शाम 05:00 बजे।
 - रिपोर्ट ई-वोटिंग की 08 जुलाई, 2025 को शाम 5 बजे के बाद अनुमति नहीं दी जाएगी।
7. जिस व्यक्ति का नाम वोट-ऑफ तिथि गानी 2 जुलाई, 2025 को सदस्यों/लगाभावीं स्वामिक के रजिस्ट्रार में दर्ज है, केवल वह रिपोर्ट ई-वोटिंग या एजीएम में भागीदारी और वोटिंग ई-वोटिंग की सुविधा का लाभ उठाने का हकदार होगा।
8. जो व्यक्ति रिपोर्ट भेजने के लिए अनुमति नहीं है और वोट-ऑफ तिथि गानी 2 जुलाई, 2025 को रिपोर्ट भेजने के लिए अनुमति नहीं है, वे रिपोर्ट ई-वोटिंग के माध्यम से वोट डालने के पाव योग्य नहीं होंगे।

कृत भारत सीट्स लिमिटेड
हस्ता./
स्थान : गुरुग्राम
दिनांक : 12-06-2025
कंपनी सचिव तथा अनुपालन अधिका
एफसीएस : 340

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